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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

XXXXXXNEWBXXXX

NEW BOMBAY BENCH

O.A. No. St.No.62/89 198
T.A. No.

DATE OF DECISION 3.2.1989

Mr. J. J. Barreto Petitioner

Mr. G. S. Walia Advocate for the Petitioner(s)

Versus

Union of India & 5 Others Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P. S. Chaudhuri, Member (A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not?]
3. Whether their Lordships wish to see the fair copy of the Judgement?]
4. Whether it needs to be circulated to other Benches of the Tribunal?]



(4)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
NEW BOMBAY BENCH, NEW BOMBAY.

Stamp Application No.62/89

Mr.J.J.Barreto,
Deputy Collector,
Sub-Divisional Officer and
Sub-Divisional Magistrate
Quepem, South Goa District,
Goa State.

.. Applicant

V/s.

1. Union of India & 5 Others. .. Respondents.

Coram: Hon'ble Member(A), Shri P.S.Chaudhuri

ORAL JUDGMENT: -

Dated: 3.2.1989

(Per: Shri P.S.Chaudhuri, Member(A))

Mr.Walia, learned advocate for the applicant,
has filed
Misc.Petition No. 114 of 1989 is for permission to
withdraw Stamp No.62 of 1989. This permission is granted.
With this Stamp No.62 of 1989 (G) is disposed of as
withdrawn. Misc.Petition No. 114 of 1989 is also
disposed of.

Hamdast allowed.



(P.S.Chaudhuri)
Member(A)